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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.712/99

Date of Order : 30.6.99

BETWEEN:

B.Sri Mari Rao .. Applicant.

AND

1. The Chief General Manager,  
Telecommunications, A.P.Circle,  
Abids, Hyderabad.
2. The Telecom District Manager,  
Cuddapah.
3. The Sub Divisional Officer(Phones),  
Department of Telecom, Cuddapah.
4. The Junior Telecom Officer,  
Telegraph Office,  
Cuddapah. .. Respondents.

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Counsel for the Applicant .. Mr.V.Ventakeswara Rao

Counsel for the Respondents .. Mr.V.Rajeswara Rao

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

(( As per Hon'ble Shri R.Rangarajan, Member(Admn.) ))

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Mr.A.V.Ramana Rao for Mr.V.Venkateswara Rao,  
learned counsel for the applicant and Mr.V.Rajeswara  
Rao, learned standing counsel for the respondents.

2. The applicant has filed this OA to declare that the dis-engagement of the applicant from casual service w.e.f. 1.5.98 is illegal, arbitrary and unconstitutional and for a consequential direction to the respondents to reinstate the applicant as a casual labour from the date of his engagement with all consequential benefits.

3. It is stated that the applicant had worked at Cuddapah Telegraph Office w.e.f. 1.2.95. It is stated in the reply that he <sup>was</sup> ~~is~~ dis-engaged w.e.f. 1.1.98 and not w.e.f. 1.5.98. The learned counsel submits that as no termination order is issued he took it his termination order as 1.5.98. But it is not a proper submission when the applicant is not getting pay from 1.2.98 it means he is terminated.

4. Earlier the applicant filed O.A.187/98 before this Tribunal and that was disposed of on 19.2.98 with certain directions. The learned counsel for the respondents submits that <sup>the</sup> ~~the~~ direction is being complied with. It is also stated that his request for re-engagement cannot be considered and however a seniority list is being maintained for re-engagement of disengaged contract labourers depending on the availability of work and seniority and he is placed at Sl.No.18 in the seniority list.

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5. In view of the above submission, we feel that the interim order in this OA dated 6.5.99 should be made final. Accordingly it is made final.

6. The OA is disposed of at the admission stage.  
itself  
No costs.

B.S.JAI PARAMESHWAR)  
Member (Judl.)

17-99

R.RANGARAJAN  
Member (Admn.)

Dated : 1st July, 1999

Dictated in Open Court

sd

27/7/99

1ST AND 2ND COURT

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :  
MEMBER (J)

ORDER: 30.6.99

ORDER / JUDGEMENT

MA / RA / CP NO.

CA. NO. 712199

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS

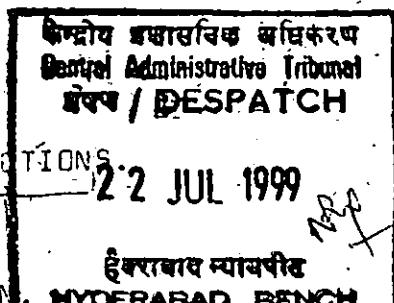
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



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